

## Press and Registration of Books (Extension of Bombay Amendments) Act, 1961

## 23 of 1961

[May 18, 1961]

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## Press and Registration of Books (Extension of Bombay Amendments) Act, 1961

#### 23 of 1961

## [May 18, 1961]

An Act to extend the Bombay enactments which amend the Press and Registration of Books Act, 1866, throughout the State of Gujarat. It is hereby enacted in the Twelfth Year of the Republic of India as follows:

#### 1. Short title and Commencement :-

(1) This Act may be called the Press and Registration of Books (Extension of Bombay Amendments) Act, 1961.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

# 2. Extension of Bom. LXI of 1948 and Bom VI of 1951 to rest of Gujarat State :-

The Press and Registration of Books (Bombay Amendment) Act, 1948, (Bom. LXI of 1948) " and Press and Registration of Books (Bombay Amendment) Act, 1951 (Bom. VI of 1951 which amend the Press and Registration of Books Act, 1867 (XXV of 1867) in its application to the Bombay area of the State of Gujarat are hereby extended to, and shall also be in force in, that part of the State of Gujarat to which they did not extend immediately before the commencement of this Act.